

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF S.P.M. (INDIA) LIMITED

RELEVANT PARTICULARS	
1 Name of Corporate Debtor	S.P.M. (India) Limited
2 Date of incorporation of corporate debtor	01/04/1997
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1997PLC022059
5 Address of the registered office and principal office (if any) of corporate debtor	#132/52, GD House, Bendre Nagar, Subramanyapura Main Road, Subhashchandra Bose Road, BSK 2nd Stage Bangalore 560070
6 Insolvency commencement date in respect of corporate debtor	05/11/2019 (order received on 11/11/2019)
7 Estimated date of closure of Insolvency Resolution Process	03/05/2020
8 Name and registration number of the insolvency professional acting as interim resolution professional	Sumana Rao IBBI/IPA-002/IP-N00059/201718/10111
9 Address and e-mail of the interim resolution professional, as registered with the Board	No 56, 4th Cross, 2nd Sector, Nobo Nagar, Bannerghatta Road, Bengaluru - 560076 e-mail- csraosumana@gmail.com
10 Address and e-mail to be used for correspondence with the Interim Resolution Professional	No 56, 4th Cross, 2nd Sector, Nobo Nagar, Bannerghatta Road, Bengaluru - 560076 e-mail- csraosumana@gmail.com
11 Last date for submission of claims	25/11/2019
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of S.P.M. (India) Limited, on 5th November 2019

The creditors of **S.P.M. (India) Limited** are hereby called upon to submit their claims with proof on or before 25/11/2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col. 14.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sumana Rao

Date: 13/11/2019

Interim Resolution Professional

Place: Bengaluru

IBBI/IPA-002/IP-N00059/2017-18/10111



**Sumana Rao**

IBBI/IPA-002/IP-N00059/2017-18/10111  
Insolvency Professional